

**ORDER**

**Re: Situation arising due to outbreak of the novel coronavirus (COVID-19)**

Keeping in view the prevailing situation due to outbreak of the novel coronavirus (COVID-19) and after considering the prevailing situation in the States of Punjab, Haryana and specifically UT Chandigarh where the unique conditions of lockdown/Curfew and the Containment Zone continues and with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants; the Hon'ble Administrative Committee has resolved that w.e.f. 04.05.2020, the following arrangement shall be put into operation on experimental basis, till further orders, on the court working days of the High Court:-

1. All the cases already fixed /listed from 4.05.2020 to 17.05.2020 shall be adjourned by the NIC for the dates mentioned herein below and all interim orders passed in the said cases shall continue till the next date of hearing.

<b><u>Date fixed</u></b>	<b><u>Next date of hearing</u></b>
02.05.2020 to 04.05.2020	01.07.2020
05.05.2020	02.07.2020
06.05.2020	03.07.2020
07.05.2020	06.07.2020
08.05.2020	07.07.2020

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09.05.2020 to 11.05.2020	08.07.2020
12.05.2020	09.07.2020
13.05.2020	10.07.2020
14.05.2020	13.07.2020
15.05.2020	14.07.2020
16.05.2020 to 17.05.2020	15.07.2020

2. All types of cases, in which there is urgency, shall be entertained by the High Court. However, the urgency shall be determined by the nominated Bench through mentioning keeping in mind the prevailing extremely volatile situation, Curfew, Lockdown, Hotspot area and Containment Zone in Chandigarh and its surrounding areas of the States of Punjab and Haryana.
3. Before mentioning, the petitioner shall be required to e-mail the copy of the petition to the official respondents. In case of PIL/Civil Writ Petition the bench hearing the mentioning, if required, may call for response from the official respondents before considering the request.
4. The e-mail of officers/counsels designated to accept the petitions on behalf of State of Punjab, Haryana and UT are as under:

(i) **STATE OF HARYANA**

Civil Cases

Sh. Deepak Balyan, Addl. AG Haryana  
+91-98154-40630  
[deepakbalyan286@gmail.com](mailto:deepakbalyan286@gmail.com)

Criminal cases

Sh. Deepak Sabharwal, Addl. AG Haryana  
+91-98722-15757  
[deepak.sabherwal.legal@gmail.com](mailto:deepak.sabherwal.legal@gmail.com)

*Deepak*  
*25.2020*

(ii) **STATE OF PUNJAB**

Civil Cases

Sh. Pradeep Bajwa, Addl. AG Punjab  
+91-98880-40799  
psbajwa2000@gmail.com

Sh. Sahil Sharma, DAG Punjab  
+91-79735-84733  
sahilsharma.office@gmail.com

Criminal Cases

Sh. H.S. Grewal, Addl. AG, Punjab  
+91-98150-98117  
hsgrewal1969@gmail.com

Sh. Gaurav Dhuriwala, Sr. DAG, Punjab  
+91-98767-05117  
dhuriwala@hotmail.com

(iii) **UNION OF INDIA**

All Matters

Sh. Satya Pal Jain,  
Additional Solicitor General of India  
+91-98141-02232  
[contact@satyapaljain.com](mailto:contact@satyapaljain.com)

(iv) **U.T. CHANDIGARH**

Civil Cases

Sh. Pankaj Jain  
Senior Standing Counsel, UT Chandigarh  
+91-98143-02432  
seniorstandingcounselut@gmail.com

Criminal Cases

Sh. R.S. Rai  
Public Prosecutor, UT Chandigarh  
+91-98140-89853  
randeeprai@yahoo.com

*July*  
*2.5.2020*

(V) **CENTRAL BUREAU OF INVESTIGATION**

All Matters

Sh. Sumeet Goel

+91-98880-15040

sumeetgoel\_adv@yahoo.com

5. The mentioning request showing the urgency shall be made only through the web-portal on the website of High Court from 08.30 am to 10.00 a.m. on the court working day.
6. The result of request for mentioning, having been accepted or rejected, shall be intimated through the SMS on the mobile phone number of the Id. Advocate provided in the mentioning request. The Advocate may also check the status from the Web portal meant for mentioning on the High Court website.
7. Once the mentioning request has been declined, no further mentioning request in the same matter by the same advocate or other advocate or the party shall be entertained during the aforesaid period. No query pertaining to declining the request of mentioning shall be entertained on telephone or by any other mode.
8. After the mentioning having been accepted, the Id. Counsel/party shall be permitted to e-file the petition on the website of High Court with complete scanned copy of the paper-book alongwith the scanned Vakalatnama /Power of Attorney and the objections, if any, shall be raised through e-filing module by the office in said case.

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9. An undertaking shall be given by the counsel to file the original paper-book, complete in all respects including the requisite documents, affidavit(s) and duly signed Vakalatnama/Power of Attorney etc. in original, within a week of publication of notice in the cause list after normal resumption of the court proceedings/lock-down is over.
10. The Court fees shall be allowed to be paid online through e-filing module.
11. The Affidavit may be attested by the counsel holding the Power of Attorney and appearing in the case, without requiring it to be attested from Oath Commissioner/Notary Public.
12. In case the counsel/party wants to file the original paper-book of the case, the same shall also be accepted provided the arrangement to be made for filing the original paper-book of case, in the DRR Section shall be the sole responsibility of the counsel/party concerned.
13. The e-filing or the original paper-book of the case, as the case may be, shall be accepted from 1.00 p.m. to 4.00 p.m. on the court working day. It will be listed after one day of passing of the petition. However, if the date is given by the bench hearing the mentioning, it will be listed on that date subject to removal of objection by 4.00 pm on the previous day when the matter is to be listed.

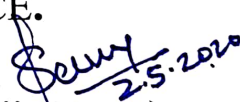
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14. The hearing of the cases shall be conducted through video conferencing only through the approved software or the platform e.g. vidyo, webex, Jisti meet. However, in case of technical failure of any of the platforms, the hearing may be conducted through 'whatsapp' or 'google duo' video calling as per the convenience of the Hon'ble Judge hearing the matter. The joining and disconnecting of the Video-conference/video-calling shall be at the end of the High Court only.
15. The concerned Advocate/Litigant shall ensure that the Room from where he/she intends to appear before the Court through Video conferencing or Video call is free from all source of disturbances like external noises, poor lighting, improper acoustics. It shall be ensured that judicial proceedings are conducted with taken courtesies and protocol as are being observed during judicial proceedings in the Court. No other person except the advocate/litigant shall be allowed in the Room from where litigant/advocate is appearing through video-conferencing/video-call facility.
16. The Hon'ble Judges shall conduct the video-conference from their residence and the Id. Counsel/party/Advocate General etc. shall be joined for the video-conference/video-calling from his place.
17. The required number of the Division Benches/Single Benches shall be nominated by Hon'ble the Chief Justice as per the requirement and requests for the particular day.

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18. The 'standard operating procedure' for video conference in respect of hearing of cases is being published separately for ease-of-use by the advocates.
19. Two dedicated help-line numbers each for providing the technical support for video-conferencing, E-filing and the procedure for mentioning of matters for urgent hearing shall be published on the website of High Court, for the convenience of the advocates and party-in-person.
20. The advocates/ their clerks/law interns/general public shall not be permitted inside the High Court building during this period.
21. All the staff attending the office shall ensure proper implementation of Government Advisories. The staff shall compulsorily use the masks and hand sanitizer. The DRR/CRC/Judicial section shall be sanitized regularly. Any official/staff showing the symptoms of fever /cold /cough /sneezing etc. should not be asked to attend the office.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

  
(Sanjiv Berry)  
Registrar General  
02.05.2020